

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS
OF THE HOUSE**

(Thirteenth Lok Sabha)

FIRST REPORT

(Presented on 10.3.2000)

I, the Chairman of the Committee on Absence of Members from the sittings of the House, have been authorised by the Committee, present this their First Report.

2. The Committee held a sitting on the 9th March, 2000.

3. The Committee considered applications for leave of absence from five members. The details of these applications and recommendations of the Committee are given in the Appendix.

NEW DELHI;
9th March, 2000

Phalguna, 19, 1921 (Saka)

RAM SAJIVAN,
Chairman,
*Committee on Absence of Members
from the sittings of the House.*

APPENDIX-I
(Vide Para 3 of the Report)

Sl. No.	Name of Member who has applied for leave of absence	Period for which leave applied	Reasons for leave	Period for which leave of absence Recommended by the Committee	Remarks
1.	Shri Sunil Dutt	29.11.1999 to 23.12.1999=25 days Budget Session- 23.2.2000 to 16.3.2000 =23 days and 17.4.2000 to 17.5.2000 =31 days 79 days	Self-illness -do-	29.11.1999 to 23.12.1999 =25 days 23.2.2000 to @ 16.3.2000 =23 days @48 days	
2.	Shri Rajesh Ranjan	*Till his release or grant of bail	Under Judicial custody	*29.11.1999 to 23.12.1999 =25 days	Second Session (13th Lok Sabha).
3.	Shrimati Nisha A. Choudhary	29.11.1999 to 23.12.1999 = 25 days 23.2.2000 to 16.3.2000 =23 days	Self-illness -do-	29.11.1999 to 23.12.1999 =25 days 23.2.2000 to 16.3.2000 = 23 days 48 days	
4.	Shri Bhaskar Rao Patil Khatgaonkar	3.12.1999 to 17.12.1999 = 15 days	Self-illness	3.12.1999 to 17.12.1999 = 15 days	
5.	Shri Prabhat Samantaray	9.12.1999 to 23.12.1999 = 15 days	Fracture in right leg.	9.12.1999 to 23.12.1999 = 15 days	

@ Since the Committee do not recommend leave for more than 59 days and the House would be adjourned on 16.3.2000 to meet again on 17.4.2000, the member may be granted leave for 48 days i.e. up to 16.3.2000 (first phase of Third Session of the 13th Lok Sabha) in the first instance.

* In accordance with the established practice leave can be recommended to him for 59 days in the first instance or till the last day of the session in progress. Hence, the Member may be granted leave in the first instance for 25 days as the duration of Second Session was from 29.11.1999 to 23.12.1999.